

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 216 of 2013

&

I.A. No. 295 of 2013

Dated : 4th October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

**Chhattisgarh State Power
Distribution Co. Ltd.**

..... Appellant(s)

Versus

**Chhattisgarh State Electricity Regulatory
Commission & Ors.**

..... Respondent(s)

Counsel for the Appellant(s) : Ms. Suparana Srivastava
Mr. Sanjeev (Rep.)

Counsel for the Respondent(s) : Ms Ranjitha Ramachandran for R.2 & R.3
Mr. C.K. Rai for R.1
Mr. Vivek Ganodwale (Rep.)

ORDER

Ms. Ranjitha Ramachandran undertakes to file Vakalatnama on behalf of Respondent Nos. 2 and 3 and Mr. C.K. Rai undertakes to file Vakalatnama on behalf of Respondent No.1 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 31.10.2013 after serving copy on the other side.

Post the matter on **08.11.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson